Act,

University Grants Commission 1956:-

Popers laid

(i) G.S.R. No. 31(E), dated the 18th January, 1979, publishing the University Grants Commission (Disqualification, retirement and conditions of service of Amaidment Rules. members) (Third) 1978.

(ii) G.S.R. No. 32(E), dated the 18th January, 1979, publishing the University Commission (Returns and Information by Universities) Rules, 1979.

[Placed in Library. See No. LT— 4457/79 for (i) and (ii)].

Notification of the Ministry of Finance (Department of Revenue and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA); Sir, On behalf of Shri Satish Agarwal, I beg to lay on the Table, under section 158 of the Customs Act, 1962, a copy (in Ehgish and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 287(E), dated the 8th May, 1979, alo'ngwith an Explanatory Memorandum thereon.

[Placed 5n Library. See No. LT-4469/79].

The Urban Land (Ceiling and Regulation) Senond Amendment Rules, 1919 anil related Daners

निर्माण ग्रीर ग्रावास तथा पृति ग्रीर पुनर्जास मंत्रालय में राज्य मंत्री (श्री राम किकर): श्रीमन, में नगर भूमि (ग्रधिनियम सीमा तथा विनियमन) अधिनियम, 1976 की धारा 46 की उपधारा (3) के अधीन नगर भूमि (ग्रधिकतम सीमा तथा विनियमन) दुसरा संशोधन नियम, 1979 को प्रकाशित करने वाली निर्माण और बावास मंत्रालय की अधिसचना सा० का० नि० सं० 271 (ई), दिनांक 27 अप्रैल, 1979 की एक प्रति (ग्रंग्रेजी तथा हिन्दी में), उस पर एक व्याख्यात्मक ज्ञापन सहित, सभा पटल पर रखता है।

[Placed in Library. See No. LT—4459|79].

Report and Accoun(s (1977-78) of the **Bongaigaon Refinery and Petrochemicals** Limited and related papers

पेट्रोलियम तथा रसःयन ग्रौर उर्वरक मत्रालय में राज्य मंत्री (श्री नरसिंह): श्रीमन्, मैं निम्नलिखित पत्न सभा पटल पर रखता हं:

- (i) कमानी अधिनियम, 1956 की धारा 619-क की उपधारा (1) वे अधीन निम्नलिखित पत्नों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :---
 - (क) 1977-78 वर्ष के लिए बोगाईगांव रिफाइनरी एंड पेट्रोके मिकल्स लिभिटेड का चौबा वार्षिक प्रतिवेदन तथा लेखे. लेखाओं पर लेखा परीक्षकों का प्रतिवेदन और उस पर भारत के नियन्त्रक महालेखापरिक्षक की टिप्पणियों सर्हित ।
 - (ख) कम्पनी के कार्यकरण की सरकार द्वारा समोक्षा ।
- (ii) अपर (1) (क) में उल्लिखित प्रतिवेदन को सभा पटल पर रखने में हए विलम्ब के कारणों को दर्शनि वाला एक विवरण (अंग्रेजी तथा हिन्दी में) । [Placed in Library, See No. LT-4468 79 for (i) and (ii)].
- I. Reports and Accounts (1976-77 and 1977-78) of the Central Institute of Plastics Engineering and Tools, Madras and related papers.
 - II. Oil Industry (Development) Amendment Rules, 1979.

श्री नर्रात्वह : श्रीमन् में निम्नलिखित पत्नों की भी एक-एक प्रति (ग्रग्रेजी तथा हिन्दी मे) सभा पटल पर रखता हं :

I. (i) 1976--77 के दर्भ के लिए सेन्ट्रल इस्टीट्यूट ग्राफ प्लास्टिक्स इंजीनियरिंग एण्ड टुल्ब, मद्रास का नौबा

173

बार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन ग्रीर इंस्टीट्यूट के कार्यकरण की सरकार द्वारा समीक्षा सहित।

[Placed in Library, Seg No. LT-4466[79].

- (ii) 1977-78 के वर्ष के लिए सेन्ट्रल इंस्टीट्यूट आफ प्लास्टिक्स इंजी-नियरिंग एंड ट्रल्स, मद्रास का दसवां वार्षिक प्रतिवेदन तथा लेखे, लेखाओं पर लेखा परीक्षकों के प्रतिवेदन और इंस्टीट्यूट के कार्यकरण की सरकार द्वारा समीक्षा सहित। [Placed in Library. See No. LT-4467 79].
 - (iii) तेल उद्योग (विकास) अधि-नियम, 1974 की धारा 31 की उपधारा (3) के अधीन तेल उद्योग (विकास संशोधन नियम, 1979 को प्रकाशित करने बाली पेट्रोलियम, रसायन और उर्वरक मंत्रालय (पेट्रोलियम विभाग) की अधि-सूचना साठ काठ निठ संठ 311 (ई), दिनाके 14 मई, 1979 की एक प्रति (अंग्रेजी तथा हिन्दी में)।

[Placed in Library, See No. LT-4496|79].

MESSAGES FROM THE LOK SABHA

I. The Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979.

II. The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

(I) "In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979, as passed by Lok Sabha, at its sitting held on the 15th May, 1979.

- 2. The Speaker has certified that this Bill is a Money Bill."
- (ii) "I am directed to inform Rajya Sabha that Lok Sabha, at its sittin8 held' on the 15th May, 1979, has adopted the following motion further extending the time for presentation of the Report of the Joint Committee of the Houses on the Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1978:—

MOTION ~

'That this House do further extend upto the last day of the Winter Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes a*id Scheduled Tribes, of certain castes and tribes.'

Sir, I lay a copy 0* the Goa, Daman and Diu Appropriation (Second Vote on Account) Bill, 1979, on the Table.

MR. CHAIRMAN: Now, Discussion on the International Situation. Shri Bipinpal Das.

DISCUSSION ON THE INTERNATIONAL SITUATION

SHRI BIPINPAL DAS (Assam): Mr. Chairman, throughout the history of international relation3 the basic question before the mankind has been war or peace. I do not want to go into the past history and there is no need for me to analyse the causes of the First World War or the Second World War. But I should refer, and it is worthwhile to refer, to the post-Second World War situation and say that even after the end of the Second World War with the horrifying experience of Hiroshima and Nagasaki,